

**National Company Law Appellate Tribunal, New Delhi**

**Company Appeal (AT)(Ins) No.90 of 2020**

**IN THE MATTER OF:**

**Mr. Vijay Sitaram Dandnaik**

**...Appellant**

**Vs.**

**Punjab National Bank & Ors.**

**...Respondents**

**Present:**

**For Appellant: Mr. Anandh.K and Ms. Madhumita Chakraborty, Advocates.**

**For Respondents: Mr. P.B.A. Srinivasan and Mr. Avinash Mohapatra, Advocates for R-1.**

**Mr. Vikky Dang, Advocate for R-2.**

**ORDER**

**(Through Virtual Mode)**

**18.11.2020:** At request, of the Learned Counsel Mr. P.B.A. Srinivasan, the First Respondent/Bank is granted ten days time from today to file the 'Notes of Written Submissions'(together with 'Compilation of Judgements'), before the 'Office of the Registry' and the 'Office of the Registry' is directed to receive the same. It is made clear that the Learned Counsel for the First Respondent/Bank shall serve the copy of the 'Notes of Written Submissions' containing not more than three pages, to the Learned Counsel for the Appellant as well as to the Learned Counsel for Respondent No.2.

In the meanwhile, it is open to the Respondent No. 2 to file 'Status Report' of course, after serve due copies to the Learned Counsel for the Appellant as well as the Learned Counsel for the First Respondent/Bank.

Apart from that, the Learned Counsel for the Appellant is required to serve the copy of 'Notes of Written Submissions' together with 'Compilation of Judgements' containing not more than three pages to the Learned Counsel for the Respondent No. 1/Bank.

The Registry is directed to List the matter on **03.12.2020**.

**[Justice Venugopal M.]**  
**Member (Judicial)**

**[Kanthi Narahari]**  
**Member (Technical)**

sr/nn